

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-282-2020**

Sayed A. Azim

.... Petitioner.

Versus

State of Goa and ors.

.... Respondents.

Mr. Shivan Desai, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Mr. Deep Shirodkar, Addl.
Government Advocate for the Respondents.**Coram : M. S. SONAK, &****SMT. M. S. JAWALKAR, JJ.****Date : : 21st October, 2020**

P.C.:

Heard Mr. Shivan Dessai, learned Advocate for the
petitioner.

2. Issue notice to the respondents, returnable on 01.12.2020. In addition to the usual mode of service, private service is permitted.

3. The District Registrar & Inspector General of Societies i.e. respondent no.2 to file an affidavit in the context of the provisions contained in Section 4A and Section 20A of the Societies Registration Act, 1860, as applicable to the State of Goa.

4. In case, if the private respondents wish to file reply, they may do so, latest by 30.11.2020 and serve an advance copy, on the learned Counsel for the petitioner.

5. Leave is granted to correct the prayer clause (c) and (d). Amendment to be carried out forthwith.

6. Stand over to 01.12.2020.

SMT.M.S.JAWALKAR, J.

M. S. SONAK, J.

MF/-